

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1456 OF 2018 IN**  
**DFR NO. 3774 OF 2018**  
**IN**  
**APPEAL NO. 117 OF 2015**

**Dated : 10<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Lanco Amarkantak Power Ltd.**

**.... Appellant(s)**

**Versus**

**Haryana Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Tejasv Anand  
Mr. Deepak Khurana

Counsel for the Respondent(s) : Ms. Janmali Manikala for PTC India

**ORDER**

**IA NO. 1456 OF 2018 ( for urgent listing)**

We have heard learned counsel, Mr. Tejasv Anand, appearing for the Appellant. Learned counsel, appearing for the Appellant submitted that in the light of the statement made in Paragraph 3 & 4 of the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in Paragraph 3 & 4 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

**DFR No. 3774 OF 2018**

Registry is directed to number the appeal and list the matter for admission after curing the defects on **12.10.2018**, as requested.

**(S. D. Dubey)**  
**Technical Member**

*Bn/Pr*

**(Justice N. K. Patil)**  
**Judicial Member**